

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-514**

IB-451/PB/2018

IA/2324/2022, IA/2380/2020, IA/4621/2021, Appeal/15/2022

**IN THE MATTER OF:**

Allahabad Bank

**....Applicant**

**Vs.**

Runeecha Textiles Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Rajesh Raina, Mr. Rehmat Ali, Advs.(UPSIDA)  
For the SRA : Mr. Saurabh Kalia, Mr. Ateendra Saumya Singh,  
Mr. Avik Sarkar, Advs.  
For the Liquidator : Mr. Abhishek Anand along with Mr. Karan Kohli,  
Ms. Palak Kalra, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/4621/2021:-**

Ld. Counsel on behalf of Liquidator is present. Proxy Counsel on behalf of main Respondent i.e. UPSIDA is present and submitted that the main counsel is not available today due to medical emergency in his family and therefore, sought adjournment. It is noticed that as mentioned in the order dated 09.04.2024, also the counsel for UPSIDA had sought time on the pretext of one or other. However, keeping in view of the fact that there is some medical emergency in the family, we are giving **last** opportunity to the Ld. Counsel for the UPSIDA to argue the

matter failing which, the matter will be proceeded on the basis of materials available on record. List the matter on **06.06.2024**.

**IA/2324/2022, IA/2380/2020, Appeal/15/2022:-**

List these applications on **06.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**